

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

STARRED QUESTION NO:98

ANSWERED ON:02.03.2015

CHILD LABOUR IN HAZARDOUS INDUSTRIES

Patil Shri Chandrakant Raghunath;Solanki Dr. Kirit Premjibhai

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of occupations/industries including processes notified as hazardous for child labour in the country;
- (b) the approximate number of children employed in such occupations including circus, beedi, textile and mining industries in various parts of the country, State and occupation-wise;
- (c) the number of instances of violations that have been reported and the stringent action taken against erring employers during each of the last three years and the current year;
- (d) the number of children rescued and rehabi- litated from such hazardous occupations during the said period; and
- (e) the effective steps taken by the Government to check the practice of employing child workers in the said industries along with the details of guidelines issued to the States in this regard?

**Answer**

MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 98 RAISED BY SHRI C. R. PATIL AND DR. KIRIT P. SOLANKI FOR ANSWER ON 02.03.2015 REGARDING CHILD LABOUR IN HAZARDOUS INDUSTRIES.

(a): The occupations and processes where employment of children is prohibited under Child Labour (Prohi- bition & Regulation) Act, 1986, are at Annexure-I.

(b): As per 2001 census, the total number of working children in the age group of 5-14 years in the country was 1.26 crore out of which there were approximately 12 lakh children found working in the occupations/ processes which are prohibited for employment of children under Child Labour (Prohibition & Regulation) Act, 1986. The number of children employed in these occupations/processes is at Annexure-II.

(c): As per the information received from the States, the details of action taken against employers under Child Labour (Prohibition & Regulation) Act, 1986 are as under:

Year Violations Prosecutions Convictions

2011	14962	6017	995
2012	12998	5018	1144
2013	10604	4515	1074
2014	1098	1054	785

(d): The number of child labourers rescued/withdrawn from work, rehabilitated and mainstreamed under Na- tional Child Labour Project Scheme during the last three years and the current year, State-wise, are given at Annexure-III.

(e): The Government has taken multi-pronged action to eradicate child labour in the country. Child Labour (Prohibition & Regulation) Act, 1986 prohibits the employment of children below 14 years of age in certain occupations and processes. Government is also implementing the National Child Labour Project (NCLP) Scheme since 1988 by which children withdrawn from prohibited employment are rehabilitated. The Government is also creating awareness against the evil of child labour. With the enactment of the Right of Children to Free and Compulsory Education Act, 2009, the efforts to eliminate child labour has received a boost as under the Act

every child in the age group of 6-14 years is to be provided free and compulsory education.